

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**CORAM:**

**(IB) 35 (ND) /2017**

**PRESENT: DR. V. K. SUBBURAJ**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.05.2019**

**NAME OF THE COMPANY: M/s Helpline Hospitality Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	<b>For the Petitioner:</b>	Mr. Sarvesh Kashyap, Liquidator		
	<b>For the Respondent:</b>	None		

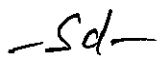
**ORDER**

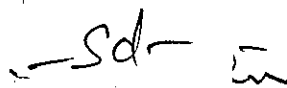
Keeping in view that the funds of the Corporate Debtor had been used by one of the Directors for purchasing a house in its own name, it is directed that the said property being G-158, Sector 41, Noida, UP shall not be sold nor transferred by the Ex-Director till further orders of this Bench.

It is being made abundantly clear that if the liquidator comes to the conclusion that the funds used to purchase of this property were syphoned off from its coffers, he would be entitled to liquidate this asset after due process of law.

Request for an adjournment is being made on behalf of the Ex-Directors.

To come up on 7<sup>th</sup> June, 2019.

  
**(V. K. Subburaj)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**